

Ref. No. MSEDCL/Comments/7th Amendment/Connectivity/ 20782

DATE: 29.08.2018

To,
The Secretary,
Central Electricity Regulatory Commission,
3 rd & 4th Floor, Chandralok Building,
36, Janpath, New Delhi -110 001.

Sub: Submission of comments / suggestions / objections on draft 7th amendment to CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

Ref: Public notice by CERC for Draft 7th Amendment to Connectivity Regulation

Respected Sir,

This is in reference to public notice issued by Hon'ble CERC on 7th amendment to CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009. MSEDCL is hereby submitting the comments on the proposed draft amendment which is attached herewith.

MSEDCL requests the Hon'ble Commission to kindly consider MSEDCL's comments / suggestions on the 7th amendment to CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009.

With Regards.

Yours Faithfully



Director (Commercial)

Copy s.w.r.to:

CMD, MSEDCL, Corporate office Mumbai.

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------------|--|--|---|
| 1(2)(b)(i)(a) | A generating station with installed capacity of 250 MW and above, including a captive generating plant of exportable capacity of 250 MW and above | A generating station other than Renewable Energy Generating station, with installed capacity of 250 MW and above, including a captive generating plant of exportable capacity of 250 MW and above | No comments |
| 1(2)(b)(i)(aa)(New) | New Provision | A Renewable Energy generating station with installed capacity of 50 MW and above, or | No comments |
| 1(2)(b)(i)(b) | A Hydro Generating station or generating station using renewable source of energy, of installed capacity between 50 MW and 250 MW | A Hydro Generating station of installed capacity between 50 MW and 250 MW | No comments |
| 1(2)(b)(i)(c) | One of the Hydro Generating stations or generating stations using renewable sources of energy individually having less than 50 MW installed capacity, but collectively having an aggregate installed capacity of 50 MW and above, and acting on behalf of all these generating stations, and seeking connection from CTU at a single connection point at the pooling sub-station under CTU, termed as the lead generator | One of the Hydro Generating stations or standalone storage Project, individually having less than 50 MW installed capacity, but collectively having an aggregate installed capacity of 50 MW and above, and acting on behalf of all these generating stations, and seeking connection from CTU at a single connection point at the pooling sub-station under CTU, termed as the lead generator | <i>Standalone storage project shall be allowed to apply for connectivity only after identification of beneficiaries & signing of commercial agreement between them for settlement for power drawn & injected.</i> |
| 1(2)(b)(i)(cc) New | New Provision | Renewable Energy generating station individually having less than 50 MW installed capacity, but collectively having an aggregate installed capacity of 50 MW and above, and acting on behalf of all these generating stations, and seeking connection from CTU at a single connection point at the pooling sub-station under CTU, termed as the lead generator, | No comments |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|---|---|---|
| 1(2)(b)(i)(e) | Any renewable energy generating station of 5 MW capacity and above but less than 50 MW capacity developed by a generating company in its existing generating station of the description referred to in sub-clauses (b)(i)(a) to (c) of this clause and seeking connectivity to the existing connection point with inter-State Transmission System through the electrical system of the generating station | Any renewable energy generating station of 5 MW capacity and above developed by a generating company in its existing generating station of the description referred to in sub-clauses (b)(i)(a) to (cc) of this clause and seeking connectivity to the existing connection point with inter-State Transmission System through the electrical system of the generating station subject to availability of Connectivity capacity in existing station as assessed by CTU | The CUF of RE Generating station is normally very low & there always will be margin available in Transmission system. Hence CTU should not allowed alone to take decision for granting connectivity in such case; rather procedure as outlined in CERC(Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018 shall be followed. |
| 1(2)(b)(i)(f) | Any company authorised by the Central Government as Solar Power Park Developer | Any company or entity authorised by the Central Government or State Government as Renewable Power Park Developer | In existing Detailed Procedure for grant of Connectivity to Projects based on Renewable Sources to inter-State transmission system issued vide order dated 15.5.2018 in File No. L-1/(3)/2009 by CERC also need to amend provision to incorporate changes suggested in this draft regulation with respect to applicant for connectivity for RE power station |
| 1(2)(b)(i)(g) | New Provision | Any company or entity designated by the Central Government or State Government as Implementing Agency on behalf of the Renewable Power Developers who are eligible for grant of connectivity under Clause 2(1)(b)(i)(aa) and 2(1)(b)(i)(cc) | |
| 1(2)(b)(i)(h) | New Provision | A Project Developer based on standalone storage source(s) of installed capacity 50 MW or above | |
| 1(2)(b)(ii) | generating station including a captive generating plant, a consumer, an Electricity Trader or a distribution licensee in respect of long-term access or medium-term open access, as the case may be | A generating station including a captive generating plant, a consumer, an Electricity Trader or a distribution licensee or applicant covered under Clauses 2(1)(b)(i)(a) to (e) and 2(1)(b)(i)(h), in respect of long-term access or medium-term open access, as the case may be | No comments |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|--|--|-----------------------------|
| 1(2)(b)(iii) | Any company authorised by the Central Government as Solar Power Park Developer, in respect of long term access | Applicants covered under Clause 2(1)(b)(i)(f) or Clause 2(1)(b)(i)(g), in respect of long term access | No comments |
| 2(1)(k-a) | <i>New Provision</i> | (k-a) — Implementing Agency means a company or entity designated by the Central Government or the State Government for selection of Renewable Power Developer and to act as Intermediary Procurer who shall buy power from these developers and sell the same to one or more distribution licensees in accordance with the Guidelines issued from time to time by the Ministry of Power, Government of India or the Ministry of New and Renewable Energy, Government of India or the State Government; | No comments |
| (1)r-a | <i>New Provision</i> | (r-a) — Renewable Energy Generating Station shall mean a generating station based on any renewable source of energy, and shall include Renewable Hybrid Generating Station | No comments |
| 2(1)r-b | <i>New Provision</i> | (r-b) — Renewable Hybrid Generating Station shall mean a generating station based on hybrid of any renewable source(s) with or without storage; | No comments |
| 2(1)r-c | <i>New Provision</i> | (r-c) — Renewable Hybrid Power Park shall mean the Power Park based on hybrid of any renewable source(s) with or without storage | No comments |
| 2(1)r-d | <i>New Provision</i> | (r-d) — Renewable Power Developer shall mean a Solar Power Developer or Wind Power Developer or Renewable Hybrid Power Developer which shall be responsible for developing the Renewable Energy Generating Station | No comments |
| 2(1)r-e | <i>New Provision</i> | (r-e) — Renewable Power Park Developers shall mean a Solar Power Park Developer or Wind Power Park Developer or Renewable Hybrid Power Park Developer; | No comments |
| 2(1)u-a | <i>New Provision</i> | (u-a) — Storage means energy storage system utilizing methods and technologies like, Solid State Batteries, Flow Batteries, Pumped Storage hydro-power, Compressed Air, or any other technology, to store various forms of energy | No comments |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
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| 5 | <p>Provided that an application for connectivity is not required to be made by any transmission licensee, since transmission system planning is carried out in a coordinated manner by the Central Transmission Utility and the Central Electricity Authority;</p> | <p>Provided that an application for connectivity is not required to be made by any transmission licensee,</p> | <p>No comments</p> |
| 8(1) | <p>Provided that where after filing of an application, there has been any material change in the location of the applicant or change in the quantum of power to be interchanged with the inter-state transmission system, by more than 100 MW in the case of applicant defined under Regulation 2 (1) (b) (i) (a) and 40% of the installed capacity, in the case of applicant defined under sub-clauses (b)(i)(aa), (b)(i)(b), and (b)(i)(h) of Clause (1) of Regulation 2 and 40% of the aggregate installed capacity, in the case of applicant defined under Regulation 2 (1) (b) (i) (c), such an applicant shall make a fresh application, which shall be considered in accordance with these regulations.</p> | <p>Provided that where after filing of an application, there has been any material change in the location of the applicant or change in the quantum of power to be interchanged with the inter-state transmission system, by more than 100 MW in the case of applicant defined under sub-clauses (b)(i)(a) of Clause (1) of Regulation 2 and 100MW or 40% of the installed capacity, whichever is less, in the case of applicant defined under sub-clauses (b)(i)(aa), (b)(i)(b), and (b)(i)(h) of Clause (1) of Regulation 2 and 100MW or 40% of the aggregate installed capacity, whichever is less, in the case of applicant defined under sub-clauses (b)(i)(c) and (b)(i)(cc) of Clause (1) of Regulation 2, such an applicant shall make a fresh application, which shall be considered in accordance with these regulations.</p> <p>Provided that an applicant connected with the grid or granted connectivity for a specific project can, with prior approval of CTU, utilize the same Connectivity for additional generation capacity (for same or hybrid of renewable sources), subject to the condition that net injection at any point of time does not exceed the quantum of total Connectivity granted for the existing project. For</p> | <p>Permission may be granted to use connectivity for RE generator for same or hybrid type of RE generation; provided there is no change in approved connectivity quantum. However Permission to utilise existing connectivity for additional generation capacity shall not be allowed. This is because there is no mechanism by which it would be monitored that net injection at any point of time does not exceed the quantum of total connectivity. There is possibility of misuse of this facility by RE generators. Also there is no provision to restrict RE generator from injecting more power into grid than approved. This will affect system security of grid. There is no provision of penalty for exceeding approved injection, as RTDA charges are not applicable for RE generator with solar or wind as per existing provision under CERC Sharing of inter-State Transmission Charges and Losses,</p> |

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| | | <p>such additional generation capacity, existing generating station shall undertake all operational and commercial responsibilities for the additional capacity in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, UI charges, congestion and other charges etc., and submit an undertaking in this regard to the CTU, with copy to the respective RLDC in whose control area it is located</p> | <p>Regulation 2011. Further the generator may take connectivity for lesser quantum and inject more power into grid. This may lead to further network congestion; since evacuation system would be designed considering connectivity & LTA.</p> |
| 8(1) | <p>Provided further that the application by the applicant defined under Regulation 2 (1) (b) (i) (c), shall be considered by CTU only if all the generators, whose aggregate capacity is connected at the single connection point, formalize a written agreement among themselves that the lead generator shall act on behalf of all the generators to undertake all operational and commercial responsibilities for all the collective generators connected at that point in following the provisions of the Indian Electricity Grid Code and all other Regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/ adjustment of transmission charges, UI charges, congestion and other charges, etc., and submit a copy of the agreement to the CTU, with the application of connectivity, along with a copy to the respective RLDC in whose control areas it is located</p> | <p>Provided further that the application by the applicant defined under Regulation 2 (1) (b) (i) (c) and Regulation 2(1)(b)(i)(cc), shall be considered by CTU only if all the generators, whose aggregate capacity is connected at the single connection point, formalize a written agreement among themselves that the lead generator shall act on behalf of all the generators to undertake all operational and commercial responsibilities for all the collective generators connected at that point in following the provisions of the Indian Electricity Grid Code and all other Regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/ adjustment of transmission charges, UI charges, congestion and other charges, etc., and submit a copy of the agreement to the CTU, with the application of connectivity, along with a copy to the respective RLDC in whose control areas it is located</p> | <p>No comments</p> |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|---|--|-----------------------------|
| 8(1) | <p>Provided also that the application by the applicant defined under Regulation 2(1)(b) (i) (f) shall be considered by CTU only if the Solar Power Park Developer is authorised by the Central Government to undertake infrastructural activities including arrangement for connectivity on behalf of the solar power generators.</p> | <p>Provided also that the Renewable Power Park Developer is authorised by the Central Government or the State Government to undertake infrastructural activities including arrangement for connectivity on behalf of the Renewable power generators.</p> | <p>No comments</p> |
| 8(2) | <p>New provision</p> | <p>—(2A) Applications for grant of Connectivity made by applicants covered under sub-clauses (aa), (cc), (e), (f), (g) and (h) of Clause (1)(b)(i) of Regulation 2 shall be processed in two stages: (a) Stage-I Connectivity (b) Stage-II Connectivity (2B) Grant of Stage-I and Stage-II Connectivity shall be as per the Detailed Procedure issued from time to time. Provided that the Detailed Procedure for grant of Connectivity to Projects based on Renewable Sources to inter-State transmission system issued vide order dated 15.5.2018 in File No. L-1/(3)/2009-CERC shall be deemed to have been issued under these Regulations (2C)</p> | <p>No comments</p> |
| 8(2) | <p>New provision</p> | <p>(2c) In case of applicants covered under sub-clause (b)(i)(g) of clause (1) of Regulation 2, the connectivity granted to such applicants may be transferred or assigned, in part or full, in favour of the Renewable Power Developers selected by the said applicants after award of the project. On transfer or assignment of connectivity, such developers shall enter into Connectivity Agreement with CTU and accept all responsibilities and liabilities for connectivity as required under these Regulations and Detailed Procedure.</p> | <p>No comments</p> |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|--|---|-----------------------------|
| 8(3) | <p>(3). While granting connectivity, the nodal agency shall specify the name of the sub-station or pooling station or switchyard where connectivity is to be granted. In case connectivity is to be granted by looping-in and looping-out of an existing or proposed line, the nodal agency shall specify the point of connection and name of the line at which connectivity is to be granted. The nodal agency shall indicate the broad design features of the dedicated transmission line and the timeframe for completion of the dedicated transmission line.</p> | <p>(3). While granting connectivity, the nodal agency shall specify the name of the sub-station or pooling station or switchyard where connectivity is to be granted except applicants indicated in Clause 3A below. In case connectivity is to be granted by looping-in and looping-out of an existing or proposed line, the nodal agency shall specify the point of connection and name of the line at which connectivity is to be granted. The nodal agency shall indicate the broad design features of the dedicated transmission line and the timeframe for completion of the dedicated transmission line</p> <p>(3A) For applicants covered under sub-clauses,(aa), (cc), (e), (f), (g) and (h) of clause (1)(b)(i) of Regulation 2, CTU shall grant Stage-I Connectivity by indicating two locations - one Primary and other alternate location.</p> | No comments |
| | <p>Provided that in case of a thermal generating station of 500 MW and above and a hydro generating station or generating station using renewable sources of energy of capacity of 250 MW and above, CTU shall plan the system such that maximum length of dedicated transmission line shall not exceed 100 km from switchyard of the generating station till the nearest pooling substation of transmission licensee</p> | <p>Provided that in case of a thermal generating station of 500 MW and above or a hydro generating station or a renewable energy generating station or a project based on standalone storage source(s) of capacity of 250 MW and above, CTU shall plan the system such that maximum length of dedicated transmission line does not exceed 100 km from switchyard of the generating station till the nearest pooling substation of transmission licensee</p> | No comments |

Comments on 7th Amendment of CERC(Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|--|--|---|
| 8A | New Provision | <p>8A. Transfer of Connectivity and LTA A person shall not transfer, assign or pledge its connectivity or LTA and the associated rights and obligations to any other person. Provided that the above provision shall not be applicable to applicants defined under Regulation 2(1)(b)(i)(g). Provided further that 100% subsidiary companies shall be allowed to utilize the connectivity granted to the parent company and vice versa.</p> | No comments |
| 9(1) | Before awarding long-term access, the Central Transmission Utility shall have due regard to the augmentation of inter-State transmission system proposed under the plans made by the Central Electricity Authority | Before granting long-term access, the Central Transmission Utility shall have due regard to the augmentation of inter-State transmission system proposed under the plans made by the Central Electricity Authority | No comments |
| 12(1) | [Provided also that the construction of such augmentation of the transmission system may be taken up by the CTU or the transmission licensee in phases corresponding to the capacity which is likely to be commissioned in a given time frame after ensuring that the generating company has released the advance for the main plant packages i.e. Turbine island and steam generator island or the EPC contract in case of thermal generating station and major civil work packages or the EPC contract in case of hydro generating stations for the corresponding capacity of the phase or the phases to be commissioned, subject to a minimum of 10% of the sum of such contract values:] | [Provided also that except in cases involving Renewable Energy generating Station(s), such augmentation of the transmission system may be taken up by the CTU or the transmission licensee in phases corresponding to the capacity which is likely to be commissioned in a given time frame after ensuring that the generating company has released the advance for the main plant packages i.e. Turbine island and steam generator island or the EPC contract in case of thermal generating station and major civil work packages or the EPC contract in case of hydro generating stations for the corresponding capacity of the phase or the phases to be commissioned, subject to a minimum of 10% of the sum of such contract values:] | 10% EPC condition shall not be waived for Renewable Energy generating Station(s); otherwise separate Bank guarantee shall be taken from renewable Energy generating station toward expected cost of transmission network required to be erected by CTU for evacuation of power. This is to avoid unnecessary expenditure from CTU, if generating station doesn't later on complete project, for which transmission network developed. |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|--|---|-----------------------------|
| 12 (1) | <p>Provided also that in cases where there is any material change in location of the applicant or change by more than 100 MW in the quantum of power to be interchanged using the inter-State Transmission system or change in the region from which electricity is to be procured or to which supplied, a fresh application shall be made, which shall be considered in accordance with these regulations.</p> | <p>Provided also that in cases where there is any material change in location of the applicant or change by more than 100 MW or 40%, as the case may be as per first proviso to Regulation 8(1) in the quantum of power to be interchanged using the inter-State Transmission system or change in the region from which electricity is to be procured or to which supplied, a fresh application shall be made, which shall be considered in accordance with these regulations.</p> | <p>No comments</p> |
| 12(1) | <p><i>New provision</i></p> | <p>(1A) Notwithstanding anything contained in Clause 2A of Regulation 8, Stage- II Connectivity shall not be a prerequisite for applying for LTA for applicants under Regulation 2(1)(b)(i)(e) and 2(1)(b)(i)(g).</p> | <p>No comments</p> |
| 13 (1) | <p>(1) On receipt of the application, the nodal agency shall, in consultation and through coordination with other agencies involved in inter-State Transmission system to be used, including State Transmission Utility, if the State network is likely to be used, process the application and carry out the necessary system studies as expeditiously as possible so as to ensure that the decision to grant long-term access is arrived at within the timeframe specified in Regulation 7: Provided that in case the nodal agency faces any difficulty in the process of consultation or coordination, it may approach the Commission for appropriate directions.</p> | <p>(1) On receipt of the application, the nodal agency shall, in consultation and through coordination with other agencies involved in inter-State Transmission system to be used, including State Transmission Utility, if the State network is likely to be used, process the application and carry out the necessary system studies as expeditiously as possible so as to ensure that the decision to grant long-term access is arrived at within the timeframe specified in Regulation 7:</p> | <p>No comments</p> |

Comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|--|---|--|
| 13 (3) | <p>(3) The Empowered Committee established in accordance with the 'Tariff based Competitive-bidding Guidelines for Transmission Service' issued by the Central Government, may identify one or more elements needed for augmentation of inter-State Transmission system to be developed through tariff based competitive bidding: Provided that the agency identified to construct one or more elements needed for augmentation of the inter-State Transmission system for long-term access shall be eligible for grant of transmission licence in accordance with the regulations specified by the Commission from time to time and the guidelines for competitive bidding for transmission issued by the Central Government.</p> | <p><i>Deleted</i></p> | <p>The deletion of this provision is contradictory to clause 7.2 of Detailed Procedure for grant of Connectivity to Projects based on Renewable Sources to inter-State transmission system issued vide order dated 15.5.2018 in File No. L-1/(3)/2009 by CERC . Hence amendment needs to be made in detail procedure of RE connectivity, so as to make provision in line with provision under CERC(Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018</p> |
| 13 (1A) | <p>Provided further that the applicant shall sign an agreement for medium term open access with the Central Transmission Utility in case medium-term open access is granted by the Central Transmission Utility, in accordance with the provision as may be made in the detailed procedure.</p> | <p>(1A) The applicant shall sign an agreement for medium term open access with the Central Transmission Utility in case medium-term open access is granted by the Central Transmission Utility, in accordance with the provision as may be made in the detailed procedure.</p> | <p><i>No comments</i></p> |
| 27 (2) | <p>(c) The time line for phasing of construction/modification of the transmission elements by the Central Transmission Utility/ transmission licensee, as the case may be, and the coming up of generation facilities or facilities of bulk consumer, as the case may be, so as to match the completion times of the two;</p> | <p>(c) The time line for phasing of construction/ modification of the transmission elements by the Central Transmission Utility/transmission licensee, as the case may be, and the coming up of generation facilities or facilities of bulk consumer, as the case may be, so as to match the completion times of the two;</p> | <p><i>No comments</i></p> |

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| | <p>Provided that the time period for construction of the transmission elements shall be consistent with the timeline for completion of projects included as Annexure-II to the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009</p> | <p>Provided that the time period for construction of the transmission elements shall be consistent with the timeline for completion of projects as specified in the relevant Tariff Regulations issued by the Commission from time to time.</p> | |
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Draft comments on 7th Amendment of CERC (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matter) Regulations, 2009

| Clause | Existing | Proposed in 7th Amendment | Comments/Suggestions |
|---------------|---|----------------------------------|-----------------------------|
| 29 | <p>29. Payment of transmission charges and Fees and Charges for the Regional Load Despatch Centre (1) The transmission charges in respect of the long-term customer and medium-term customer shall be payable directly to the transmission licensee: Provided that the Central Transmission Utility may be designated by the Commission as the agency for the purpose of collecting and disbursing the transmission charges for inter-State transmission system; Provided further that when the Central Transmission Utility is so designated as the agency as aforesaid, the transmission charges shall be paid to it; Provided also that the Central Transmission Utility shall enter into agreements with the long-term customers and medium-term customers for collection of transmission charges and with the transmission licensees whose inter-State transmission system is being used, for disbursement of transmission charges as received, pro rata to the transmission charges payable to the transmission licensees and to the Central Transmission Utility; Provided also that the Central Transmission Utility shall be entitled to reimbursement of reasonable costs incurred by it in collecting the transmission charges of the other transmission licensees, as approved by the Commission. (2) The fees and charges for Regional Load Despatch Centres (including the charges for Unified Load Despatch Scheme) and State Load Despatch Centres shall be payable by the long-term customer and medium-term customer directly to the Region</p> | Deleted | No comments |